

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.238/MP/2024

Subject : Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 7.2 of the Power Purchase Agreement dated 26.12.2005 seeking adjudication of dispute qua PCKL/ ESCOMs' illegal unilateral withholding of differential energy charges payable to Adani for the period 1.4.2016 to 31.3.2019.

Petitioner : Adani Power Limited (APL)

Respondents : Power Company of Karnataka Limited and Ors.

Date of Hearing : **7.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Rajesh Jha, Advocate, APL
Ms. Bhabna Das, Advocate, PCKL

Record of Proceedings

At the outset, the learned counsel for the Respondents sought additional time to file a reply in the matter. However, the learned counsel for the Petitioner, prayed for pass over to permit the arguing counsel to make certain submissions in the matter.

2. Considering the request of the learned counsel for the Respondents, the Commission permitted the Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.

3. The Petition will be listed for hearing on **18.2.2025**

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**